

(b) The bulk of the arrears is represented by the demand created in the month of October, 1959. This is likely to be collected in the ordinary course during the remaining months of the year, but if it becomes necessary, recovery action as provided in the Act will be taken.

#### Indians in UNESCO Secretariat

1358. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) the number of Indian officers and employees working in the UNESCO Secretariat;

(b) the name of the country the nationals of which occupy the largest number of posts in the aforesaid office; and

(c) the ratio of Indians and those belonging to other countries?

**The Minister of Education (Dr. K. L. Shrimall):** (a) Seven.

(b) France.

(c) The ratio is 1:50 approximately.

#### Indian Economic Service and Indian Statistical Service

1359. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1815 on the 31st August, 1959 and state the progress made so far with regard to the setting up of the Indian Economic Service and the Indian Statistical Service?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** The draft rules for the two Services have almost been finalised, but certain details are still being worked out in consultation with the Union Public Service Commission. The Services will be constituted as soon as all the details are finalised.

#### Labour Participation in Management

1360. **Shri D. C. Sharma:** Will the Minister of Defence be pleased to state:

(a) whether Government have considered the desirability of introducing a scheme for the participation of labour in the management of the Bharat Electronics; and

(b) if so, with what result?

**The Minister of Defence (Shri Krishna Menon):** (a) Yes, Sir.

(b) A Works Committee consisting of equal number of representatives of the management and workmen to promote measures for securing and preserving amity and good employee-employer relations has been established.

In the present formative stages and reorganisation, time is not yet opportune to take the steps proposed but it is under continuous review by the management and Government.

#### Commonwealth Education Conference

1361. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) whether the Indian delegates who participated in the meeting of the Commonwealth Educational Conference held in London recently have submitted any report after their return from there; and

(b) if so, the important points made out in their report?

**The Minister of Education (Dr. K. L. Shrimall):** (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [See Appendix III, annexure No. 22].

#### Liability of Government in Torts

1362. { **Shri Ram Krishan Gupta:**  
**Shri Ajit Singh Sarhad:**  
**Sardar Iqbal Singh:**

Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No. 2652 on the 11th September, 1959 and state:

(a) whether Government have received replies from the remaining

States regarding liability of Government in torts; and

(b) if so, at what stage is the question of introduction of a bill in Parliament to define the law relating to the liability of the Government in torts?

**The Deputy Minister of Law (Shri Hajarnavis):** (a) No, Sir. They have since been reminded.

(b) The matter is still under examination. As issues involved require careful consideration, it is likely to take some time before a decision is taken.

**Bharat Electronics Ltd.**

**1363. Shri Ram Krishan Gupta:** Will the Minister of Defence be pleased to state:

(a) whether there is any proposal to associate Defence Science Organisation with the Directorate of the Bharat Electronics (P) Ltd.; and

(b) if so, at what stage the proposal is?

**The Minister of Defence (Shri Krishna Menon):** (a) Adequate co-ordination is being maintained in the design and development work being done by Bharat Electronics Limited and the Defence Science Organisation by the Electronic Development Panel of the Defence Production Board. This ensures sufficient liaison of the Defence Science Organisation with the Directorate and Management of Bharat Electronics Limited.

(b) Does not arise.

**Republic Forge Company Limited**

**1364. Shri Ram Krishan Gupta:** Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 462 on the 10th August, 1959 and state the nature of progress made so far in completion of legal formalities regarding the investment of 1.5 million dollars by the Interna-

tional Finance Corporation in the Republic Forge Co. Ltd?

**The Minister of Finance (Shri Morarji Desai):** The Government have communicated their formal approval to the proposal of the Company to take a loan from the International Finance Corporation upto \$1.5 million. It is, however, understood from the Company that they have not yet concluded agreements with the I.F.C. and their technical collaborators, the Steel Improvement Forge Company of the U.S.A.

**Income Tax Appellate Tribunal**

**1365. Shri Ram Krishan Gupta:** Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No. 724 on the 13th August 1959 and state at what stage is the proposal for strengthening of the Income-tax Appellate Tribunal?

**The Deputy Minister of Law (Shri Hajarnavis):** An additional Bench of the Income-tax Appellate Tribunal has been created. It is located at Calcutta.

**Central Basic School in Delhi**

**1366. { Shri Ram Krishan Gupta:  
Shri Kodiyar:  
Shri D. C. Sharma:**

Will the Minister of Education be pleased to refer to the reply given to Starred Question No 152 on the 5th August, 1959 and state:

(a) whether the proposal for establishing a Central Basic School in Delhi has been finalised;

(b) if so, whether the site has been selected; and

(c) the nature of steps taken so far for its establishment?

**The Minister of Education (Dr. K. L. Shrivastava):** (a) to (c). No. The proposal now is to establish the school under the auspices of a voluntary organisation with Central assistance and the matter is under negotiation with the Gandhi Smarak Nidhi (Delhi Branch).